GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 563 TO BE ANSWERED ON 04.12.2025

PENSION SCHEMES FOR GIG AND PLATFORM WORKERS

563. SHRI RYAGA KRISHNAIAH:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether any measures have been taken to increase the pension amount under the Employees Pension Scheme (EPS) and the measures in place to ensure that all the eligible workers are aware of benefits of EPS;
- (b) the number of individuals enrolled in Pradhan Mantri Shram Yogi Maan-Dhan (PM-SYM) scheme;
- (c) whether Government is planning to launch a separate pension scheme for gig and platform workers;
- (d) if so, the details thereof; and
- (e) whether Government is planning to announce a universal pension scheme?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a): The EPS, 1995 is a "Defined Contribution-Defined Benefit" Social Security Scheme. The corpus of the Employees' Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) contribution from Central Government through budgetary support @ 1.16 per cent of wages up to an amount of Rs.15,000/- per month. All benefits under the scheme are paid out of such accumulations. The fund is valued annually as mandated under paragraph 32 of the EPS, 1995 and as per the valuation of the fund as on 31.03.2019, there is an actuarial deficit.

However, the Government is providing a minimum pension of Rs. 1000 per month to the pensioners under the EPS, 1995 by providing budgetary support, which is in addition to the budgetary support of 1.16 per cent of wages provided annually towards EPS to Employees' Provident Fund Organisation (EPFO).

- (b): The total number of beneficiary enrolled under Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme as on 26.11.2025 is 51,84,213.
- (c) to (e): The Code on Social Security, 2020 provides for social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme. Section 113 of the Code on Social Security, 2020 provides for registration of unorganized workers, gig workers and platform workers.
